

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GARIMA REAL ESTATE & ALLIED LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GARIMA REAL ESTATE & ALLIED LIMITED
2.	Date of incorporation of corporate debtor	29.10.2007
3.	Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100MP2007PLC019955
5.	Address of the registered office and principal office (if any) of corporate debtor	403, Sourav Plaza, Gole Ka Mandir, Gwalior, Madhya Pradesh – 474011
6.	Insolvency commencement date in respect of corporate debtor	09.10.2025 (Order Received by Interim Resolution Professional)
7.	Estimated date of closure of insolvency resolution process	07.04.2026 (180 days from the date of commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Gagan Gulati (IBBI/IPA-002/IP-N00893/2019-20/12832)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-179, First Floor, Sudershan Park, New Delhi, West, National Capital Territory of Delhi, 110015 Email: advocategulati@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A-179, First Floor, Sudershan Park, New Delhi, West, National Capital Territory of Delhi, 110015 Email: cirp.garimarealestate@gmail.com
11.	Last date for submission of claims	23.10.2025 (14 days from the date of receipt of order by the IRP)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Financial Creditor in Class (Section 5(8) (a) of IBC, 2016)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Rabindra Kumar Mintri (IBBI/IPA-001/IP-P00707/2017-2018/11194) 2. Mr. Dharmendra Kumar Bhasin (IBBI/IPA-002/IP-N00816/2019 -2020/12564) 3. Mr. Rajiv Bajaj (IBBI/IPA-002/IP-N00276/2017-18/10834)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link- https://ibbi.gov.in/en Address- A-179, First Floor, Sudershan Park, New Delhi, West, National Capital Territory of Delhi, 110015

Notice is hereby given that the National Company Law Tribunal, Indore has ordered the commencement of a corporate insolvency resolution process of the **Garima Real Estate & Allied Limited** on 09.10.2025.

The creditors of **Garima Real Estate & Allied Limited**, are hereby called upon to submit their claims with proof on or before **23.10.2025** to the interim resolution professional at the address mentioned against entry No. 10.

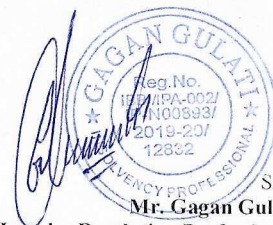
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class of Financial Creditor in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.10.2025

Place: Gwalior



S/d-
Mr. Gagan Gulati
Interim Resolution Professional
Garima Real Estate & Allied Limited
IBBI/IPA-002/IP-N00893/2019 -2020/12832
A-179, First Floor, Sudershan Park, New Delhi,
West, National Capital Territory of Delhi, 110015
Email ID: advocategulati@gmail.com

